

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. O.A. 350/791/2016

Date of Order: 16.01.2018

Present: Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dipali Nandi, wife of late Kali  
Shankar Nandi, as House wife,  
Aged about 62 years, residing  
At Village+P.O. Begampur, Dist.  
Hoogly, Pin- 712306.

.....Applicant

-versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Kolkata – 700 001.
2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Kolkata – 700009

.....Respondents.

For the Applicant : Mr. PC Das, Counsel  
Ms. B. Bhattacharjee, Counsel

For the Respondents : None

**ORDER (Oral)**

Per Dr. Nandita Chatterjee, Administrative Member:

Mr. PC Das, leading Ms. B. Bhattacharjee, learned counsel for applicant on record submitted that the applicant had submitted a representation on 08.07.2015(Annexure A-2 to the OA) wherein the applicant had prayed for payment of ex-gratia lump sum compensation due to accidental death on 30.07.2003 of Kalishankar Nandi, Ex-Painter under Engineering Department ,

Eastern Railway, Howrah.

Learned counsel for applicant further submitted that despite the pendency of such representation, the respondent authorities have not favoured her with any reply in this regard and that the applicant's purpose will be served if a direction be issued to the respondent authority to consider and dispose of the representation in a time bound manner.

Learned counsel for applicant also referred to the circular of Railways dated 25.01.2011 at Annexure A-3 to the OA in support of his submission.

2. None appeared on behalf of the respondents.

3. Without entering into the merits of this case, the Respondent No. 1 is directed to consider and dispose of the representation, if received, at his end, by a reasoned and speaking order in the light of the extant rule and regulation of the respondent authority and particularly with reference to Eastern Railway's CPO's SI. No. 9/2011 dated 25.01.2011, within a period of 6 weeks from the date of receipt of this order.

4. In case the applicant is found so entitled, then benefits may be released within a period of 8 weeks thereafter.

5. The OA is disposed of accordingly. No order on costs.

(Dr. Nandita Chatterjee)  
Member (A)

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